

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. MA 498 of 98
MA 499 of 98
(OA 567 of 96)

Present : Hon'ble Mr. Justice S.N.Mallick, Vice-Chairman

Hon'ble Mr. B.P.Singh, Administrative Member

S. K. DEY

VS

UNION OF INDIA & ORS.

For the applicant : Mr.Ashish Chakraborty, counsel
Ms.B.Banerjee, counsel

For the respondents: None

Heard on : 9.4.99

Order on : 9.4.99

O R D E R

S.N.Mallick, VC

We have heard the 1d. counsel appearing for the petitioner. None appears for the respondents. It is submitted that the copy of the applications have already been served upon the respondents. The proof of service be kept on record. The 1d. counsel for the applicant who was the advocate on record for the petitioner in the OA submits that due to some family mishap and other personal difficulties, he could not appear before this Tribunal on the date of hearing of the OA i.e. on 15.6.98. The matter was therefore dismissed for default. The restoration application is accompanied by the application for condonation of delay of 8 days in the matter of filing the restoration application. After hearing ~~mak~~ the 1d. counsel for the applicant the delay is condoned and the application for restoration of the OA after setting aside the order of dismissal dated 15.6.98 is allowed. The OA be restored to its original file and number and be listed for admission hearing on 20.7.99. The petitioner is directed to give fresh notice upon the respondents regarding the restoration of the application and the next date of admission hearing by registered post with A/D or through personal service and the affidavit of service be filed on the date fixed. ^{Both the} MAs are disposed of.

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MEMBER (A)

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VICE-CHAIRMAN